

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.315/MP/2022**

- Subject : Petition under Section 38 read with Section 79(1)(c), Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 10.3 (g) of the Billing, Collection and Disbursement Procedure issued by CTUIL under CERC Sharing Regulations 2020 dated 01.01.2021 for recovery of interest from Central Transmission Utility of India on delay in reimbursement of excess Transmission Charges paid by Sembcorp Energy India Limited towards Bill of Supply for PoC Bill-1 for the month of October 2020 and November 2020 raised by CTUIL.
- Date of Hearing : **23.8.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Sembcorp Energy India Limited (SEIL).
- Respondent : Central Transmission Utility of India Limited (CTUIL).
- Parties Present : Shri Vishrov Mukerjee, Advocate, SEIL  
Shri Yashaswi Kant, Advocate, SEIL  
Ms. Priyanka Vyas, Advocate, SEIL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Pallavi Saigal, Advocate, CTUIL  
Shri Ravi Nair, Advocate, CTUIL  
Ms. Reeha Singh, Advocate, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner prayed for an adjournment due to pre-occupation of the learned arguing counsel in the APTEL. The said request was not opposed by the learned counsel for the Respondent and accordingly, the matter was adjourned by the Commission.

2. The Petition shall be listed for hearing on **11.10.2023**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**